

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 12033/2023

(Arising out of impugned final judgment and order dated 05-05-2023 in SA No. 813/1975 passed by the High Court Of Judicature At Allahabad)

FAROOQI BEGUM (DECEASED) AND SUCCEEDED BY
LEGAL REPRESENTATIVES

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and IA No.113535/2023-EXEMPTION FROM FILING O.T.)

Date : 10-07-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE C.T. RAVIKUMAR
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Ms. Nitya Ramakrishnan, Sr. Adv.
Ms. Rashmi Nandakumar, AOR
Mr. Ashwath Sitharaman, Adv.
Mr. Rajesh Raj, Adv.
Ms. Remya Raj, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice returnable in six weeks.

Status quo in respect of the subject property as on today shall be maintained by the parties.

(DR. NAVEEN RAWAL)
ASTT. REGISTRAR-cum-PS

(RENU BALA GAMBHIR)
COURT MASTER (NSH)